

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**OA/021/779/2018**

**Date of Order: 13.08.2018**

Between:

Gundu Venkata Sai Kumar,  
S/o.G. Veeraghavulu,  
Aged about 34 years,  
Occ: Technician-II, Indian Railways,  
R/o. H.No.12-1-1411, Shanthinagar,  
North Lalaguda, Secunderabad, Telangana.

....Applicant

AND

1. Union of India rep. by its  
Secretary, Ministry of Railways, Rail Bhavan,  
New Delhi.
2. The General Manager, South Central Railway,  
Rail Nilayam, Secunderabad.
3. The Chief Personnel Office,  
South Central Railway, Rail Nilayam,  
Secunderabad.
4. The Sr. Divisional Electrical Engineer,  
(Disciplinary Authority), Electric Loco Shed /Lalla guda,  
Secunderabad – 500 017.
5. The Divisional Electrical Engineer, (Disciplinary Authority),  
Electric Loco Shed /Lalla guda,  
Secunderabad – 500 017.

.....Respondents

Counsel for the Applicant

: Mr. G. Jayaprakash Babu

Counsel for the Respondents

: Mr. N. Srinatha Rao, SC for Rlys

**CORAM :**

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MR. B.V. SUDHAKAR, ADMIN. MEMBER

**ORAL ORDER**  
(Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

Heard Shri G. Jaya Prakash Babu, learned counsel appearing for the Applicant and Shri N. Srinatha Rao, learned Standing Counsel, who took Notice for the Respondents.

2. On the ground that the Applicant was convicted in a criminal case, he was removed from service by the department by order dated 31.3.2018. Against the said order, the Applicant preferred an appeal on 05.05.2018 which is now pending with the 4<sup>th</sup> Respondent. So far, the appeal has not been disposed of. The learned counsel appearing for the Applicant submits that in view of the removal order, there is threat of eviction from the residential quarter in which the Applicant is staying.

3. Having regard to the submissions made on either side, the 4<sup>th</sup> Respondent, appellate authority is directed to dispose of the appeal preferred by the applicant within eight weeks from the date of receipt of a copy of the order, after affording an opportunity of personal hearing to the Applicant. In the event of the Applicant making an application to continue him in the original quarter, the appellate authority is directed to consider the said application in accordance with the rules and pass appropriate orders. Thus, the O.A. is disposed of at the stage of admission without going into the merits of the case. No order as to costs.

**(B.V. SUDHAKAR)  
ADMN. MEMBER**

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**(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER**